

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

C.P. No. ~~20~~14(1)/GB/2018

Under Section 14(1) of the Companies Act, 2013.

In the matter of:

Purvottar Financial Services Ltd. Ltd.

... Petitioner

Order delivered on: 29<sup>th</sup> June, 2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member(J)

For the petitioner

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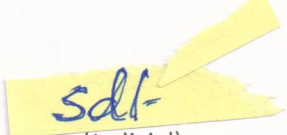
Mr. G. J. Talukdar, Advocate

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

Mr. G. J. Talukdar, learned counsel appears on behalf of the petitioner. Mr. Talukdar submits that this Bench vide its Orders dated 28<sup>th</sup> May, 2018 and 14<sup>th</sup> June, 2018, the petitioner was granted accommodation to enlighten this Bench, about the phrase "*not less than three months from the date of passing of special resolution*" as stated in Rule 68 of NCLT Rules, 2016. He also submits the guidelines for General Meeting to contend that "*not less than three months*" means "within the period of three months". However, he also submits that the leading counsel engaged in the matter, Mr. Bikash Sarma, could not appear before this Bench today due to some unavoidable reason. Therefore, he prays for adjournment of the matter for some time. His request is considered.

2. In view of above, list the matter on 30<sup>th</sup> July, 2018.

  
Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati

Dated, Guwahati the 29<sup>th</sup> June, 2018

*Deka/29-06-2018*

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